

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

ORIGINAL APPLICATION NO:595/2008
DATED THE 20TH DAY OF OCTOBER,2008.

CORAM:

HON'BLE Dr.K B S RAJAN, JUDICIAL MEMBER
HON'BLE Ms. K.NOORJEHAN, ADMINISTRATIVE MEMBER

S.Sobhan
Postal Assistant,
SBCO, Thiruvananthapuram. ... Applicant

By Advocate Mr.Vishnu S Chempazhanthiyil

V/s

- 1 The Senior Post Master,
Thiruvananthapuram GPO,
Thiruvananthapuram.
- 2 The Director of Postal Services (HQ),
Kerala Circle, Thiruvananthapuram
- 3 The Union of India represented by the
Chief Postmaster General,
Department of Posts, Kerala Circle,
Thiruvananthapuram-33. ... Respondents

By Advocate Mr.S.Abilash ACGSC

This application having been heard on 20.10.2008 the Tribunal on the same day delivered the following

(ORDER)

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER.

Heard the counsel for the parties. According to the applicant, a specific tenure has been provided for in any particular station, whereas , before the expiry of the tenure period the applicant has been transferred vide Annexure A-2 order. His representation vide Annexure A-3 has not so

far been disposed of. The applicant is stated to be on medical leave vide Annexure A-4 and Annexure A-5. However, it appears that the respondents have not granted the leave sought for, as the applicant had handed over the charge of the post before proceeding on leave. According to counsel for applicant, no relieving order has been issued. Counsel for the respondents has no instructions in this regard. Be that as it may, since the applicant's representation vide Annexure A-3 to the PMG is still pending, interest of justice will be met if this OA is disposed of with a direction to the Post Master General to decide the pending representation. The grounds adduced in this OA may also be considered as a supplementary representation. As according to the counsel for applicant, handing over of charge is on account of the applicant's going on leave and not on account of his transfer. If the applicant has not been relieved, he shall not be relieved till his representation is disposed of by the PMG, after considering the grounds. The decision be made as expeditiously as possible preferably within a period of three weeks from today. No costs.


K.NOORJEHAN
ADMINISTRATIVE MEMBER


K.B.S.RAJAN
JUDICIAL MEMBER

abp